

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

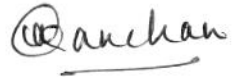

C.P No. 1068/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES: ASSAP Info Global Services Pvt.Ltd.
V/s.
Supreme Infrastructure (I) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
17	MS. KANCHANLATA GUPTA	ADVOCATE FOR THE CORPORATE DEBTOR	
	MS. NEELKAMAL CHAUDHARY IB UNIVERSAL LEGAL	ADV. FOR OPERATIONAL CREDITOR	

ORDER

CP No.1068/I&BP/NCLT/MB/MAH/2017

In view of the Settlement arrived between the Petitioner and the Corporate Debtor, they have jointly filed an application for withdrawal of the Company Petition. Looking at the Consent Terms arrived between the parties, the Petition is hereby dismissed as withdrawn.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Encl: Consent Terms.

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
BENCH AT MUMBAI
COMPANY APPLICATION NO. 1068 OF 2017**

ASAPP INFO GLOBAL SERVICES PVT. LTD.]

Being a company incorporated under the]
Companies Act, 1948, having its registered office]
at A-303, Navbharat Industrial Estates,]
Zakaria Bunder Road, Sewri – West,]
Mumbai – 400 015]

...Applicant/Operational Creditor

Versus

SUPREME INFRASTRUCTURE INDIA LTD.]

Being a company incorporated under the]
Companies Act, 1956, having its registered office at]
Supreme House, Plot No. 94/C, Pratap Garden,]
Opp. I.I.T. Main Gate, Powai, Mumbai – 400 076]

...Corporate Debtor

CONSENT TERMS

1. The Applicant/Operational Creditor had filed the present Application for initiation of corporate insolvency resolution process under Sections 8 and 9 of the Insolvency And Bankruptcy Code, 2016 against the Corporate Debtor to claim outstanding



payment of INR 12,50,000/- (Twelve Lakh and Fifty Thousand only) (hereinafter referred to as “**Outstanding Debt**”) under Invoice bearing no. SPONICF/08/01/12 dated August 20, 2012 issued by the Applicant/ Operational Creditor towards the fees for a total sum of INR 37,50,000/- (Rupees Thirty Seven Lakh Fifty Thousand Only) and which was payable in advance by the Corporate Debtor for sponsoring the India Construction Festival, which included three events namely, “Construction World Global Awards”, Infrastructure Today Leadership Summit” and “Equipment India Conference” to be held in New Delhi from September 12, 2012 to September 15, 2012.

2. The present Application was listed at Sr. No. 9 in Court No. I before the Hon’ble Bench of Mr. B.S.V. Prakash Kumar, Member (J) and Mr. V. Nallasenapathy, Member (T) for filing proof of service and admission wherein the Corporate Debtor proposed to make the entire payment towards the Outstanding Debt in 2 equal installments and accordingly the parties herein have agreed to record and file the said consent terms.
3. The Corporate Debtor hereby agrees and undertakes to make the entire payment towards the Outstanding Debt in 2 equal installments as follows:

Installment	Amount	Due Date
I	INR 6,25,000/-	July 15, 2017
II	INR 6,25,000/-	August 14, 2017

4. Accordingly, the Corporate Debtor has handed over to the Applicant/ Operational Creditor 2 post dated cheques as detailed



hereunder after deducting TDS as follows:

Cheque Date	Cheque No.	Amount	Drawn on	In favor of
15/07/2017	513886	INR 5,62,500/- (Rupees Five Lakhs Sixty Two Thousand Five Hundred Only)	Axis Bank Ltd. Powai, Mumbai	ASAPP Info Global Services Pvt. Ltd.
14/08/2017	513887	INR 5,62,500/- (Rupees Five Lakhs Sixty Two Thousand Five Hundred Only)	Axis Bank Ltd. Powai, Mumbai	ASAPP Info Global Services Pvt. Ltd.



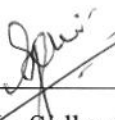



5. The Corporate Debtor hereby confirms and undertakes to honour the aforesaid cheques issued by the Corporate Debtor in absolute discharge of the Outstanding Debt. The Corporate Debtor further confirms and undertakes to issue TDS Certificates to the Applicant/ Operational Creditor by end of ~~September, 2017.~~ ^{June 2018}

6. The parties have expressly agreed that for any reason whatsoever, in the event the Corporate Debtor breaches the terms of settlement as recorded herein, the present application shall stand admitted and the Applicant/ Operational Creditor shall also have the right to initiate any other appropriate legal proceedings to recover the Outstanding Debt.

7. Both the parties hereto confirm that the signatories to this consent terms have been duly authorised by their respective board of directors and that the consent terms shall be binding on the respective parties. A copy of the respective board resolutions appointing authorised signatories for executing the consent terms have been annexed hereto by the parties.

Place: Mumbai

Date: June 23, 2017

<p>For ASAPP Info Global Services Pvt. Ltd.</p>   <p>Mr. Lourdu Xavier Authorised Signatory</p>	<p>For Supreme Infrastructure (I) Ltd.</p>   <p>Mr. Sidharth Jain Authorised Signatory</p>
 <p>Partner Universal Legal Advocate for the Applicant/ Operational Creditor</p>	 <p>Kanchanlata A. Gupta Advocate for the Corporate Debtor</p>

CERTIFIED COPY OF THE RELEVANT EXTRACT FROM THE MINUTES OF THE MEETING OF BOARD OF DIRECTORS OF ASAPP INFO GLOBAL SERVICES PRIVATE LIMITED HELD ON MARCH 20, 2017 AT A-303 NAVBHARAT ESTATES ZAKARIA BUNDER ROAD, SEWRI-WEST, MUMBAI - 400 015
CIN: U74300MH1999PTC118388

RESOLVED THAT, the Company is desirous of filing a Petition for liquidation under section 9 of the Insolvency and Bankruptcy Code, 2016, for recovery of outstanding dues against **SUPREME INFRASTRUCTURE (I) LTD.** situated at Supreme House, Pratap Gadh, Plot No. 94/C, Opp. IIT, Powai, Mumbai - 400 076 bearing CIN L74999MH1983PLC029752

RESOLVED THAT to give effect to the above, **Mr. Lourdu Xavier**, Asst. Manager, Admin & IT, be and is hereby authorised to issue legal notices, file applications, petition, affidavits, rejoinders, documents or other pleading before the National Company Law Tribunal Bench at Mumbai or other appropriate / competent authority and in this connection to engage advocate(s) on behalf of the Company, to sign Vakalatnama, to sign, verify and file application, petition, suits and other pleadings, to file and take back documents, to give evidence, to negotiate and execute consent terms and to do all such acts, deeds, matters and things as may be necessary for protecting the interest of the Company that may be required in pursuance of such legal proceedings on behalf of the Company in connection with legal proceedings in the matter relating to the amounts due from **SUPREME INFRASTRUCTURE (I) LTD.** including appearance on behalf of the Company and entering into compromise or withdrawing the matter, for collecting any documents, demand drafts, cheques in satisfaction of the claim liability and all other incidental matters thereto as may be considered necessary and expedient.

RESOLVED FURTHER THAT all acts, deeds and things done/ to be undertaken, all documents and papers executed, filed or deposited by **Mr. Lourdu Xavier** shall be construed to be acts, deeds and things done on behalf of the Company and shall be binding on the Company."

For ASAPP INFO GLOBAL SERVICES PRIVATE LIMITED



Mr. Pratap Padode - Director

Place: Mumbai

Date :



interiors
TODAY

Infrastructure
TODAY

INDIAN CEMENT REVIEW

Power Today

EQUIPMENT INDIA

SOLAR
TODAY

Industrial Products Finder

Indian Textile

Automotive
Products Today

Project Reporter

CERTIFIED TRUE COPY

EXTRACTS FROM THE RESOLUTION PASSED BY THE INVESTMENT COMMITTEE OF DIRECTORS OF SUPREME INFRASTRUCTURE INDIA LIMITED HELD AT SUPREME HOUSE PLOT NO. 94/C, OPP. I.I.T, POWAI, MUMBAI-400076 ON 13TH JUNE, 2017.

“RESOLVED THAT Mr. Sidharth Jain, AGM Accounts, be and is hereby authorized on behalf of the Company in the matter of ASAPP Info Global Services Pvt. Ltd., to appear before the National Company Law Tribunal, Mumbai Bench at Mumbai or any other appropriate court and relevant appropriate authorities and further authorised to appoint Advocates/ Counsels, to file, sign, affirm and verify Vakalatnama, all documents, the appeals, petitions, caveats, applications, notices, affidavits, writ petition, pleadings including court papers or any other documents, papers etc. and to do all such acts, deeds and things as may be necessary in order to effectively protect the Company’s interest.

RESOLVED FURTHER THAT this Resolution be produced before the appropriate Court of Law during proceedings, if so required.

RESOLVED FURTHER THAT the Authority granted by this resolution may be withdrawn by Supreme Infrastructure India Limited at any time at its absolute sole discretion.”

FOR SUPREME INFRASTRUCTURE INDIA LIMITED

VIKRAM
BHAVANI
SHANKAR
SHARMA
DIRECTOR

Deputy Agent to Director
Supreme Infrastructure India Limited
101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

SUPREME INFRASTRUCTURE INDIA LTD.



AXIS BANK LTD

POWAI, MUMBAI [MH], MUMBAI, 400076
IFS CODE - UTIB0000246

DATE 15/07/2017
दिनांक D D M M Y Y Y Y

PAY ASAPP INFO GLOBAL SERVICES PVT LTD OR-ORDER / या उनके आदेश पर

RUPEES Five lac sixty two thousand five
रुपये hundred only

अदा करें ₹ 562500/-

A/C NO. 912020003690488
CASEL 246400

For SUPREME INFRASTRUCTURE INDIA LTD (PAYMENT A/C)

Authorised Signatory(ies)
Please sign above

Payable at par at all branches of Axis Bank Ltd in India.

⑈ 513886⑈ 400211027⑈ 246400⑈ 29

SESHASAI (M) / CTS-2010



AXIS BANK LTD

POWAI, MUMBAI [MH], MUMBAI, 400076
IFS CODE - UTIB0000246

DATE 14/08/2017
दिनांक D D M M Y Y Y Y

PAY ASAPP INFO GLOBAL SERVICES PVT LTD OR-ORDER / या उनके आदेश पर

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SESHASAI (M) / CTS-2010



**BEFORE THE NATIONAL COMPANY LAW
TRIBUNAL,
MUMBAI BENCH AT MUMBAI
COMPANY APPLN. NO.1068 OF 2017**

ASAPP Info Global Services Pvt. Ltd.

...Applicant/Operational Creditor

Versus

Supreme Infrastructure India Limited

...Corporate Debtor

CONSENT TERMS

Dated this 23rd day of June, 2017

UNIVERSAL LEGAL

Advocate for the Applicant/ Operational Creditor

5th floor, Kimatrai Building,

77/79, Maharshi Karve Road,

Mumbai – 400 002

Tel No. 22034293/94/95

Email id: contactus@universallegal.firm.in